

**Central Administrative Tribunal
Jaipur Bench, Jaipur**

O.A. No. 590/2013

Date of decision: 25.11.2019

**Hon'ble Mr. Suresh Kumar Monga, Member (J)
Hon'ble Mr. A. Mukhopadhyaya, Member (A)**

Durga Lal Kumhar s/o late shri Maha Dev Kumhar, aged about 63 years, r/o 6 A, Krishnapur Sodala, Jaipur, presently retired as Post Man from the o/o Railway Station Post Office, Jaipur.

...Applicant.

(By Advocate: Shri P.N.Jatti)

Versus

1. Union of India through the Secretary, to the Govt. Of India, Department of Posts, Dak Bhawan, Sansad Marg, New Delhi.
2. Chief Post Master General, Rajasthan Circle, Jaipur-7.
3. Senior Superintendent Post Offices, Jaipur City dn., Jaipur.
4. Director Accounts (Postal), Rajasthan Circle, Jhalana Doongri, Jaipur.

...Respondents.

(By Advocate: Shri Rajendra Vaish for Shri Ganesh Chaturvedi)

ORDER (ORAL)

Per: Suresh Kumar Monga, Member (J):

The present Original Application has been filed by the applicant seeking therein a direction to respondents for amendment in his Pension Pay Order.

(2)

2. At the very outset, Shri P.N.Jatti, learned counsel for the applicant submitted that before fling the present Original Application, the applicant had submitted a representation dated 26.12.2012 (Annexure A/1) with the respondents on which no decision has been taken even upto today. Learned counsel further submitted that the applicant would be satisfied if a direction is issued to the respondents to take a decision over the said representation within a time frame.

3. Accordingly, the present Original Application is disposed of with a direction to respondent No.3 to take a decision over the applicant's representation dated 26.12.2012 (Annexure A/1) and pass a reasoned and speaking order in accordance with law. In case the applicant submits a supplementary representation within a period of one month from today, the same shall also be taken into consideration by respondent No.3. A further direction is issued that before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise shall be undertaken within a period of three months from the date of receipt of a certified copy of this order.

4. Ordered accordingly. No order as to costs.

(A.Mukhopadhyaya)
Member (A)

(Suresh Kumar Monga)
Member (J)

/kdr/